

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD.  
OA.1/96.

Date of order:3-1-1996.

Between:-

G.Bhoopathy ... Applicant.

And

1. The District Telecom Manager,  
Karimnagar District,Department of Telecommunications,  
Government of India,Karimnagar Dist.(A.P.).

2. The Sub-Divisional Officer(Telecom),  
Karimnagar Sub-Division,Karimnagar-505 001.

Ex

... Respondents.

Counsel for the Applicant :Mr.P.Naveen Rao,

Counsel for the Respondents Mr.N.V.Ramana

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO,VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER ADMINISTRATIVE.

## Judgement

(As per Hon. Mr. R. Rangarajan, Member (A))

Heard Sri P. Naveen Rao, learned counsel for the applicant and Sri M.V. Ramana, learned counsel for the respondents.

2. The applicant was engaged in Railway Electrification project between 1983-89. It is also stated that he was reengaged after that under the control of R-2 and he was retrenched in March, 1990. The above particulars are given in Annexure A-1 alongwith the representation of the applicant addressed to R-1. He was not reengaged after March, 90.

3. This OA is filed praying for reengaging him and regularise him as Group-D staff in the Telecom Department.

4. The applicant had served the Department for 306 days during 1989 and 90 and also for some time earlier. Hence he has some working knowledge of the Department. Hence he has to be given preference to freshers from the open market.

5. In the result the following direction is given :

The applicant should be reengaged if there is work in preference to freshers from the open market in the same unit from which he was retrenched last. If in pursuance of this order he is going to be reengaged none who is already in casual service shall be retrenched.

6. The OA is ordered accordingly at the admission stage. No costs.//

\_\_\_\_\_  
(R. Rangarajan)  
Member (Admn.)

X/Neeladri  
(V. Neeladri Rao)  
Vice Chairman

Dated : January 3, 96  
Dictated in Open Court

\_\_\_\_\_  
A. R. Rao  
Dy. Registrar (Judl)

Copy to:-

1. The District Telecom Manager,  
Karimnagar District, Department of Telecommunications,  
Government of India, Karimnagar Dist.(A.P.);
2. The Sub-Divisional Officer(Telecom),  
Karimnagar Sub-Division, Karimnagar-505 001.
3. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library,CAT.Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 8/1/-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

11/96

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal

DESPATCH

- 5 FEB 1996 NSW

हैदराबाद बैचर्पाइड  
HYDERABAD BENCH